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IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

PIL-CJ-LD-VC- NO. 11 OF 2020

Center for Indian Trade Unions & Ors. .. Petitioners

Vs.

State of Maharashtra & Ors. .. Respondents

Ms. Gayatri Singh, Senior Advocate i/by Kranti L. C. a/w Ronitta
Bhattacharya Bector for the Petitioners.

Mr. A.A.Kumbhkoni, Advocate General with Ms. Geeta Shastri,
Additional Government Pleader with Mr. Amit Shastri, AGP for
Respondent-State.

Mr. Anil C. Singh, ASG, a/w Mr. Aditya Thakkar and Mr. D. P.
Singh for the Union of India.

CORAM: DIPANKAR DATTA, CJ. &
SMT. ANUJA PRABHUDESSAI, J.

JULY 14, 2020.

P.C.

1. An order dated July 09, 2020, passed by the Hon'ble
Supreme Court, in Suo Motu Writ Petition (Civil) No. 6 of 2020,

has been placed before us. On a reading thereof, it appears that the order is specific to the State of Maharashtra. The Hon'ble Supreme Court expressed its displeasure at the State's reluctance to find out whether there are migrant labours, stranded in Maharashtra, who are willing to leave for their home town. It further appears that an interim application having been filed by two organizations, the response of the State was sought in regard to its contents. The State was also directed to give other details of the nature specified in the order before the next date. The matter was directed to be listed on July 17, 2020 for further consideration.

2. In view of pendency of such Writ Petition before the Hon'ble Supreme Court and particularly in view of the submission made by Mr. Kumbhakoni, learned Advocate General for the State that the last time a train left for West Bengal it did not have too many migrant labours on board, we do not consider it appropriate to pass any order at this stage for facilitating movement of alleged stranded migrant labours to West Bengal, as prayed for by Ms. Singh, learned Senior Advocate appearing for the petitioners. In our view, it would only be just and appropriate not to dispose of the PIL Petition at this stage and to await further orders that might be passed by the Hon'ble Supreme Court in respect of migrant labours.

3. List the PIL Petition in the first week of August, 2020.

4. This order will be digitally signed by the Sr. Private Secretary of this Court. All concerned will act on production by fax or e-mail of a digitally signed copy of this order.

SMT. ANUJA PRABHUDESSAI, J.

CHIEF JUSTICE